



**RGNUL FINANCIAL AND MERCANTILE LAW REVIEW**

**CALL FOR BLOGS  
(OPEN THEME)**



**RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB**

**(ESTABLISHED UNDER THE PUNJAB ACT NO. 12 OF 2006)**

## **ABOUT RGNUL FINANCIAL AND MERCANTILE LAW REVIEW**

RGNUL Financial and Mercantile Law Review (RFMLR) is a bi-annual, student-run, double-blind peer-reviewed law journal published by the Rajiv Gandhi National University of Law, Punjab. The journal was first published in the year 2014 and gives an opportunity to the legal academia, legal professionals and law students to contribute cutting-edge, doctrinal, theoretical, and empirical research in the field of business and commercial laws. The journal is indexed on SCC Online and has been ranked amongst the ten most accessed law school journals by SCC Online. The Editorial Board also collaborates with various legal experts and undertakes various academic initiatives to promote study and research in the field of business and commercial laws.

## **ABOUT THE RFMLR BLOG**

The Editorial Board of RFMLR operates the RFMLR Blog at [www.rfmlr.com](http://www.rfmlr.com). The RFMLR Blog aims to provide a platform for expression of novel ideas and analysis of contemporary issues in business and commercial laws. In addition to the RFMLR Call for Blogs (Open Theme), the Editorial Board periodically releases theme-specific Call for Blogs to advance the discourse on select areas of commercial laws. Previously, the Editorial Board has invited blogs on Digital Commerce and Fintech Law, Corporate Governance, Competition Law, Telecom Law and Aviation Law, under the theme-specific blog series.

## **CALL FOR BLOGS**

The Editorial Board invites blog submissions from legal practitioners, advisors, academics and law students on various areas of business and commercial laws such as corporate law, mergers and acquisitions, competition, insolvency, banking and insurance, capital markets, dispute resolution and ADR, international trade, investment funds, labour, employment, taxation, intellectual property, real estate, technology, media & telecommunication, and white-collar crimes, and other contemporary issues in financial and mercantile laws.

## **SUBMISSION GUIDELINES**

### **General**

- The manuscripts shall be in the English language only.
- Co-authorship is limited to a maximum of two authors.
- Submissions may be in the form of **articles, opinions, case comments, and short notes**. Further, submissions analysing or critiquing already existing academic research on a topic or issue are also welcome.
- Submissions shall be lucid, contemporarily relevant, and well-researched. They shall contain a novel analysis of the issue by the author(s). The Editorial Board encourages analytical submissions with concrete suggestions over descriptive submissions with generic suggestions.
- Submissions shall not be less than 1300 words and shall not exceed 1600 words (exclusive of endnotes). Longer pieces can be divided into two or three-part posts for better readability. However, each part post shall be complete in itself.
- The name and institution of the author(s) shall not be mentioned in the body of the submission.
- Authors shall refrain from referring themselves in first person in the manuscript. Further, while referring to case laws, authors are encouraged to use the names of the parties instead of referring them as “petitioners”, “appellants”, “respondents”, etc.

### **Formatting and Citations**

- Submissions shall be typewritten in Times New Roman, font size 12 with line spacing 1.5 and justified alignment.

- Submissions shall contain hyperlinks in the body of the manuscript itself, instead of footnotes and endnotes. Endnotes may be used for references where hyperlinks are not possible, or the source is under a paywall or offline – such as books, articles, etc.
- *The Bluebook: A Uniform System of Citation (20th Ed.)* shall be followed for citations, and endnotes shall be typewritten in Times New Roman, font size 10, single-line spacing, and justified alignment.

### **Contributor Agreement and Copyright**

- Any form of plagiarism is strictly prohibited and the submission shall be original, unpublished, and an outcome of the author's own efforts.
- Author(s) shall divest the copyright of the manuscript to RGNUL Financial and Mercantile Law Review, Rajiv Gandhi National University of Law, Punjab, once the manuscript has been selected for publication. However, all moral rights shall remain with the author(s).
- Author(s) shall refrain from submitting the manuscript elsewhere during the pendency of the review process. If the theme of the manuscript is contemporaneous to the time of submission and a delayed publication would render the research irrelevant, the author(s) may request an expedited review of their submission.

### **Submission Procedure**

- The author(s) shall submit the manuscript along with the duly signed Certificate of Originality and Copyright (in the attached format) via Google Form **here**.
- The Editorial Board strives to communicate its decision regarding publication of the blog at the earliest. Ordinarily, the author(s) shall be apprised of the decision of the Editorial Board within a fortnight from the date of submission. The author(s) shall, therefore, refrain from sending any follow-up emails to the Editorial Board before this period.

- All queries shall be sent to the Editorial Board at [rfmlr@rgnul.ac.in](mailto:rfmlr@rgnul.ac.in).

### **Submission Deadline**

The Editorial Board is inviting submissions **on a rolling basis**.

### **OTHER DETAILS**

**Google Form** for submitting the manuscript can be accessed **here**.

**Format of Certificate of Originality and Copyright** can be accessed **here**.

### **CONTACT**

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